

**Minutes of the meeting of the Commission held on
13.05.2008**

Present: -

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Smt. Padma Balasubramanian, Information Commissioner
- C. Shri A. N. Tiwari, Information Commissioner
- D. Prof. M. M. Ansari, Information Commissioner
- E. Dr. O.P. Kejariwal, Information Commissioner
- F. Secretary, JS (S), DS (PP), DS (P&B), US (GS), US (DCS), US (PSS), US (MCS) assisted the Commission.

Agenda Item 1: Power, jurisdiction and authority of the State Commission/ Central Information Commission in respect of refund of fees under RTI Act 2005 in the light of observations made by the High Court of Gujarat in the matter of Ahmedabad Education Society & Another Vs. UOI & others.

1. The full text of the decision of the Gujarat High Court was placed before the Commission and on perusal thereof the Commission decided to advise the DoPT to appeal against the order before the Division Bench of Gujarat High Court. Similar advice may also be sent to State Information Commission from the Legal Advisor of the Commission.

Agenda Item 2: Uploading of all the decisions on the website of the Commission

2. Commission discussed the issue and decided henceforth all the decisions/orders of a case will be uploaded on the website of the Commission <http://cic.gov.in>

Agenda Item 3: Statement on the receipt, disposal & uploading of the cases during April 2008

3. Commission noted the receipt, disposals, and uploading of the decisions on the website during April 2008

Supplementary Item:

4. Commission examined a request that the Commission to provide a copy of the recording of a complainant's hearing, which was conducted by Videoconference. While no decision on policy was taken on the issue, the Commission observed that such recording will entail arrangements for which we are not ready, and higher costs.